

Institute Director etc. This has been raised time and again in the House, and the Minister has not come forward with any statement clarifying the position regarding ICAR. Since he is laying these papers concerning ICAR on the Table of the House, I take this opportunity to apprise the House of these things and request the Minister to come forward with a statement on the affairs of ICAR.

MR. SPEAKER: That does not arise.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, my submission is under Rule 305B. There is a Committee for this purpose, the Committee on Papers Laid on the Table. You have issued instructions to the Ministry many times that the papers should be laid on the Table of the House in time and if there is any delay, reasons should be given. However, in many cases the papers are not being laid on the Table in time; perhaps in 90 per cent of the cases, it is so. The reason which my hon. friend has given just now for the delay is no reason at all. The reason is that as the audit report came late, therefore, there is delay in laying this on the Table. The Government should see to it that the audit report comes in time.

Besides, the recommendations of this Committee have been circulated to all the Ministries and these are that along with the audit report, the reasons for delay, the annual report and the review by the Ministry should also come before the House. These are the recommendations made by this Committee last year. In this case, Shri Barnala has given the annual report as also the review, but otherwise, nowhere the annual report and review of the department are given; the reasons for the delay are either not given, or they are no reasons at all. May I therefore, request you to kindly ask the Ministers and the Government that the recommendations of this Committee should be strictly followed. We have a lot of cases of the delay and it is impossible for this Committee to go through all

these things. May I request you to direct the Government to do it in future?

SHRI SURJIT SINGH BARNALA: Part I of the report was submitted in 1976 and it is only because of the auditing of the accounts etc. that Part II was not ready and did not reach us. The moment it reached us, we got it printed and have submitted.

MR. SPEAKER: Have the audit expedited, otherwise that loses its importance.

SHRI SURJIT SINGH BARNALA: That is right, Sir.

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944, CUSTOMS ACT, 1962 AND FINANCE (NO. 2) ACT, 1971 AND CONTROLLER AND AUDITOR GENERAL'S REPORT FOR 1977—UNION GOVT. (COMMERCIAL) PART II

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi) and English versions issued under the Central Excise Rules, 1944:—

(i) GSR 634 published in Gazette of India dated 20th May, 1978 together with an explanatory memorandum regarding exemption from excise duty of samples of pasteurised butter and processed cheese drawn for laboratory test.

(ii) G.S.R. 671 published in Gazette of India dated the 27th May, 1978 together with an explanatory memorandum regarding exemption from excise duty on solution of asphalt, bitumen, tar or pitch used for road surfacing, filling cracks, bonding aggregates, stabilising soil or for use as adhesives subject to certain conditions.

(iii) G.S.R. 305(E) to 307(E) published in Gazette of India dated the 29th May, 1978, together with

an explanatory memorandum regarding the extension of the concessional rates of weekly compounded levy applicable to Khand-sari sugar up to the 30th September, 1978.

(iv) G.S.R. 308(E) published in Gazette of India dated the 29th May, 1978 together with an explanatory memorandum regarding central excise duty exemption to particle boards veneered with single veneer or plywood panel.

(v) G.S.R. 354(E) published in Gazette of India dated the 4th July, 1978 together with an explanatory memorandum regarding exemption from excise duty on high density polythelene (HDPE) Waste.

(vi) G.S.R. 336(E) and 337(E) published in Gazette of India dated the 27th June, 1978, together with an explanatory memorandum regarding the reduction of the basic duty of excise from 15 per cent *ad valorem* to 6 per cent. *ad valorem* on additional releases of free sale quotas by sugar factories under the incentive rebate scheme for new/expansion project sugar factories established at high cost.

[Placed in Library. See No. LT-2447/78].

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 296(E) published in Gazette of India dated the 18th May, 1978 together with an explanatory memorandum regarding exemption from export duty on Tapioca Chips.

(ii) G.S.R. 673 and 674 published in Gazette of India dated the 27th May, 1978 together with an explanatory memorandum regarding exemption from customs duty (Basic and auxiliary) on colour illustrations and dust covers for printing of books.

(iii) G.S.R. 736 published in Gazette of India dated the 10th June, 1978 together with an explanatory memorandum regarding amendment of Notification No. 173-Custom dated the 2nd August, 1976 granting exemption from customs duty on D.D.T. imported on behalf of Government.

(iv) The Transfer of Residence (Amendment) Rules, 1978, published in Notification No. G.S.R. 333(E) in Gazette of India dated the 22nd June, 1978 together with an explanatory memorandum.

(v) G.S.R. 855 published in Gazette of India dated the 1st July, 1978 together with an explanatory memorandum regarding special tariff concession to Bangladesh, Republic of Korea, Sri Lanka and Laos on import of Molasses.

(vi) G.S.R. 352(E) published in Gazette of India dated the 1st July, 1978 together with an explanatory memorandum regarding exchange rates for conversion of 17 foreign currencies into Indian rupees and *vice versa*.

(vii) G.S.R. 356(E) published in Gazette of India dated the 5th July 1978, together with an explanatory memorandum regarding rates of additional duty leviable on refrigerator, deep freezes and air conditioners imported under transfer of residence concessions.

[Placed in Library. See No. LT-2448/78].

(3) A copy each of the following Notifications (Hindi and English versions) under section 51 of the Finance (No. 2) Act, 1971:—

(i) G.S.R. 299(E) published in Gazette of India dated the 24th May, 1978, together with explanatory memorandum regarding exemption from payment of foreign travel tax to artists going abroad for purposes of dance or other cultural performances of non-commercial nature. [Placed in Library. See No. LT-2449/78].

(ii) G.S.R. 342(E) published in Gazette of India dated the 29th June, 1978 together with an explanatory memorandum regarding exemption from payment of foreign travel tax to such Members of Parliament, Minister of State Government, Leader of Political Party and eminent member of general public as included in an official delegation of the Central Government going abroad in connection with the affairs of the Union. [Placed in Library. See No. LT-2450/78].

(4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1977—Union Government (Commercial)—Part II—Miscellaneous Topics of interest under article 151(1) of the Constitution. [Placed in Library. See No. LT-2451/78].

**STATEMENT RE. PARTICULARS OF BIDDERS
IN GOLD AUCTION**

THE MINISTER OF FINANCE (SHRI H. M. PATEL): I beg to lay on the Table a statement containing the particulars of the bidders who purchased the largest quantity of gold in each of the six auctions so far held and also the particulars of the two licensed dealers who purchased the largest quantity of gold in all the six auctions taken together. [Placed in Library. See No. LT-2451-A/78].

MR. SPEAKER: We shall now take up the Calling Attention....

SHRI ANANT DAVE (Kutch)..**

MR. SPEAKER: I have not called you; you cannot take possession of the House straightway.

Do not record.

12.45 hrs.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE**

**REPORTED CHINESE BALLOONS FOUND WITH
TRANSMITTERS AND PROPAGANDA MATERIAL
IN VARIOUS PARTS OF THE COUNTRY**

SHRI MUKHTIAR SINGH MALIK (Sonapat): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported Chinese balloons with transmitters and propaganda material found in different parts of the country."

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Sir, the Government have enquired into the cases of discovery of balloons in different parts of the country. From time to time, balloons carrying propaganda material in Chinese have been found in some parts of India. According to information available so far, these balloons did not have transmitters and were not intended for India but have drifted from their course, perhaps due to cross-currents of winds. Nor is there any definite clue to where they come from.

श्री मुक्तिार सिंह बलिक : स्पीकर साहब, यह बेकून जो हिन्दुस्तान के अन्दर दूसरे कंट्रीज से आते हैं, इनकी बम्बत समाचार-पत्रों में निरन्तर खबरें निकलती रहती हैं। सिर्फ यही नहीं कहा जाता है कि बेकून के अन्दर छोड़ा बहुत प्रोपेगैंडा मैटीरियल है, बल्कि यह कहते हैं कि उसमें ट्रांसमीटर्स और ट्रांजिस्टर्स भी रहते हैं और दूसरे किस्म के इलेक्ट्रॉनिक यंत्र भी निकलते रहते हैं। मेरी सभ्य में यह बात नहीं आई कि मिनिस्टर साहब ने इस बारे में एक सिम्पल सा स्टेटमेंट कैसे दे दिया? अगर इनके इस बयान के मुताबिक यह हासल सही है तो हिन्दुस्तान के

**Not recorded.